

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 53/(MAH)/2014
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)


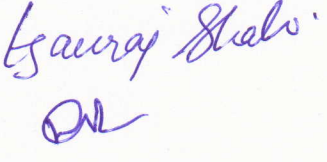

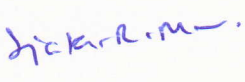
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES:

Mr. Gopal Ahuja
V/s.

M/s. Bhalchandra Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	PUNIT S. DAMODAR	ADVOCATE i/b Kanga & Co for R2	
2.	Gauraj Shahalew Mahesh M. Chandonskar ilby Prashant Kulkarni	Advocate for petitioner	
3.	Gopal B. Ahuja	Petitioner	
4.	Syeta More ilb Desai Desai Kamjee & Mulla, Adv. for R. Nos. 5-17	Advocate	


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Order**CP No. 53/397-398/CLB/MB/MAH/2014**

On seeing the order passed by CLB on 20.11.2014, it is clear CLB ordered that it would hear maintainability point, then if it comes to conclusion that CP is maintainable, final hearing will continue without passing any order about maintainability separately before hearing CP on merits.

When the Petitioner filed Appeal before Hon'ble High Court of Bombay, thereafter to Hon'ble Supreme Court of India, the Apex Court upheld the dismissal of the Appeal filed by the Respondents. Since the order passed by the CLB being affirmed, the Respondent side is directed to make submissions on the maintainability point on the next date of hearing.

List this matter for hearing on 18.10.2016.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)